



2026:AHC:13916

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 45521 of 2025

Rajesh Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition with the following prayer:-

(i) issue a writ, order or direction in the nature of mandamus directing the respondent nos. 2, 3, and 4 to restrain the respondent nos. 5 to 8 not to interfere in peaceful possession/construction over the patta of Gata No. 1329m, area 0.0110 hect., of applicants;

2. Today when the matter is taken up, a preliminary objection has been raised by learned Standing Counsel that the petitioner is being aggrieved with the act of the private respondents, therefore, relief has been sought by him against the private respondent Nos.5 to 8 and the writ petition under Article 226/227 of the Constitution of India is not maintainable against the private persons and if the petitioner is aggrieved with the act of private individuals, he has common law remedy for redressal of his grievances.

3. In this view of the matter, the present petition is dismissed with liberty to the petitioners to avail common law remedy, if so advice.

(Prakash Padia,J.)

January 20, 2026

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